

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 242 of 2020

In the matter of:

Abhishek Jain

....Appellant

Vs.

Puerto Life Science Pvt. Ltd. & Ors.

....Respondents

Present

**For Appellant: Mr. Virender Ganda, Sr. Advocate along with
Mr. Vishal Ganda, Advocates.**

For Respondents: Mr. Saurabh Kalia & Mr. Mohit Chaurasia, Advocates.

ORDER
(Virtual Mode)

04.01.2021: Heard Learned Counsel for the Appellant he submits that the Impugned Order is prejudicial to his interest and the Respondents had fixed a Board Meeting which is to be held on 23rd January, 2021, therefore, any earlier date may be fixed for 'Hearing' of this matter.

Learned Counsel taking 'Notice' on behalf of all the Respondents, therefore, there is no necessity to send the Notices to Respondents. Respondent Counsel undertakes to file the 'Vakalatnama' during the course of the day and file the 'Reply Affidavit' within ten days. Rejoinder, if any, may be filed within three days, thereafter.

Let the matter be fixed on **20th January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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